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Review Application No.180/99 in M.A.1870/99  
Original Application No.1981 of 1993

New Delhi, this the 19th day of February, 2001

Hon'ble Mr.Kuldip Singh,Member (J)  
Hon'ble Mr.S.A.T.Rizvi,Member(A)

Shri Surinder Pal Singh & ors. - Applicants

(By Advocate - None)

Versus

Union of India & ors. - Respondents

(By Advocate - Shri R.L.Dhawan)

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh,Member(J)

R.A.180/99 has been filed by the respondents stating that while the judgement in OA-1981/93 was delivered by the Tribunal on 19.7.99, the order in O.A.1862/91 (Miss Meena Kumari Anand & ors. vs. UOI) which the Tribunal had relied upon in its judgement, had been set aside by the Hon'ble Supreme Court in C.A.No.5410/92. The judgement in question dated 19.7.99 was based on O.M. dated 15.5.87 as well as judgement in the case of Miss Meena Kumari Anand & ors.

2. Hon'ble Supreme Court, while deciding C.A.No.5410/02, had observed that the O.M. dated 15.5.87 had been misunderstood by the Tribunal.

3. Under these circumstances, judgement given in OA-1981/93 requires a review. Therefore, we quash the judgement given in OA-1981/93 and direct that the O.A. be re-heard.

l/a

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4. Notice be issued to the original applicants  
in O.A.1981/93. List on 12.3.2001.

*S. A. T. Rizvi*  
(S.A.T. Rizvi)  
Member(A)

*Kuldeep Singh*  
(Kuldeep Singh)  
Member(J)

/dinesh/